

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

M.A. NO. 90/2023 & 94/2023

IN

ORIGINAL APPLICATION NO. 774 OF 2022

IN THE MATTER OF:

Gaurav Garg

...Applicant

Versus

Union of India & Ors.

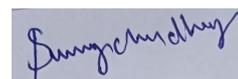
...Respondents

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New Delhi.

Dated: 19.12.2025



Filed by,

(Sunny Choudhary)

Advocate

S-222, Greater Kailash-I, New Delhi-110048.

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW

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M.A. NO. 90/2023 & M.A. No. 94/2023

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RESPONSE ON BEHALF OF RESPONDENT NO. 8/ PROJECT
PROPONENT IN COMPLIANCE OF ORDER DATED 18.11.2025
OF THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

1. That, the addresses of the answering Respondent is given above for the service of notices of this Response and that of his representative(s).

2. That the address of the respondents are given above for service of the notices of the Response.
3. That, that present response is being filed in compliance of the order dated 18.11.2025 passed by this Hon'ble Tribunal in M.A. No. 90/2023 & 94/2023, whereby, this Hon'ble Court has issued following directions :-

“8. In the course of hearing, it has been mentioned that respondent no. 8 has incinerator capacity of 300 kg/hr equivalent to 6000 kg/day based on 20 hours of operation per day and respondent no. 8 has autoclave capacity of 300 kgs per batch with total capacity of 5400 kgs per day based on 18 cycles per day and that against installed capacity of 11400 kgs per day, respondent no.8 has the maximum operational capacity of 10260 kgs per day. When generation of bio-medical waste from bedded HCFs is calculated at the rate of 277 gms per bed in accordance with CPCB Methodology to conduct gap analysis with respect to generation and treatment of bio-medical waste-Revision I (Appendix-I) of the Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2025 (CPCB Guidelines, 2025), and applied to the operational capacity of respondent no. 8 of 10260 kgs per day, it is evident that respondent no.8 can cater to 37039 beds. As per paragraph no. 8 of Guidelines for Common

Bio-medical Waste Treatment and Disposal Facilities, 2016 (CPCB Guidelines, 2016), the coverage of CBWTF was restricted to 10000 beds and 75 kms whereas under paragraph no. 8 of CPCB Guidelines, 2025, there is no restriction as to number of beds but restriction as to area of 75 kms continues. We find it strange that when in the year 2016 with adoption of new technology, respondent no. 8- CBWTF could cater to 37039 beds, why CPCB under CPCB Guidelines, 2016 restricted the same to 10000 beds. It may also be added here that the method of determining the coverage of 75 kms is also not specified. There is difference of opinion as to whether more than one CBWTF can operate in the same area of 75 kms if the capacity of 1 CBWTF installed there is sufficient to cater to the biomedical waste generated there.

9. Learned counsel for respondents no. 2, 5 and 6 and 8 and Chief Environmental Officer and also Regional Officers present before this Tribunal seek four weeks' time for filing specific responses with relevant facts and figures in respect of both the aspects of utilization of capacity of CBWTF and coverage area thereof.

10. Responses may be filed within four weeks.”

4. That, in compliance of the directions issued by Hon'ble Tribunal, it is submitted that in the districts of GautamBudh Nagar, Ghaziabad, Hapur, Bulandshahr, Saharanpur, Meerut, Baghpat, Muzaffarnagar, Shamli, and Bijnor, the total number of agreements executed by M/s Synergy Waste Management Pvt. Ltd. with medical / veterinary institutions is 5066. Out of these, the agreements of unit of Project Proponent with veterinary institutions executed only in Shamli district, in which the number of agreements is 27.
5. In addition to above, in respect of utilization of capacity and coverage area, it is submitted that in the above-mentioned districts, the number of Bedded Hospitals associated with M/s Synergy Waste Management Pvt. Ltd., along with the total number of beds in the associated hospitals and the quantity of waste, district-wise, is as follows:

MEERUT PLANT

S. No.	Districts	No. of Bedded HCF	No. of Beds	Waste Collected from HCF (In Kgs)/ Day

1.	Gautam Budh Nagar	184	5141	1627.70
2.	Ghaziabad	326	4373	406.71
3.	Hapur	17	1175	36.04
4.	Bulandshahr	313	4369	207.62
5.	Saharanpur	163	2438	64.64
6.	Meerut	148	4318	517.27
7.	Baghpat	105	1341	66.84
8.	Muzaffarnagar	177	1325	175.44
9.	Shamli	98	1246	247.12
10.	Bijnor	186	1529	120.15
	Grand Total	1717	27255	3469.53

6. Non-Bedded Health Care Facilities (HCFs)

In the above-mentioned districts, the number of Non-Bedded HCFs associated with M/s Synergy Waste Management Pvt. Ltd., along with the quantity of waste generated per day, district-wise, is given below:

S. No.	Districts	No. of Non-Bedded HCF	Waste Collected from HCF (In Kgs)/
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			Day
1.	Gautam Budh Nagar	1128	441.30
2.	Ghaziabad	969	227.59
3.	Hapur	11	2.56
4.	Bulandshahr	326	101.74
5.	Saharanpur	313	58.67
6.	Meerut	170	62.25
7.	Baghpat	116	25.33
8.	Muzaffarnagar	128	29.67
9.	Shamli	80	15.59
10.	Bijnor	108	33.90
	Grand Total	3349	998.60

7. Total Waste Generated (Medical / Veterinary Institutions)

District-wise total waste generated and collected per **day** from associated medical / veterinary institutions is as follows:-

S. No.	Districts	Total Wt (In Kgs)/ Day
1.	GautamBudh	2069.00

	Nagar	
2.	Ghaziabad	634.30
3.	Hapur	38.60
4.	Bulandshahr	309.36
5.	Saharanpur	123.31
6.	Meerut	579.52
7.	Baghpat	92.17
8.	Muzaffarnagar	205.11
9.	Shamli	262.71
10.	Bijnor	154.05
	Grand Total	4468.13

8. CBWTF (M/s Synergy Waste Management Pvt. Ltd.) –
 Installed / Operational Capacity: As per the prescribed standards for reporting the installed and operational capacity of the Common Bio-Medical Waste Treatment Facility (CBWTF), the status of operation is as follows (total available treatment capacity in kg/day, i.e., combined capacity of Incinerator and Autoclave):

(a) Incinerator Capacity:

The incinerator has a capacity of 300 kg/hour, which, based on 20 hours of operation per day, is equivalent to 6000 kg/day.

(b) Autoclave Capacity:

The autoclave operates at a capacity of 300 kg per batch. Considering 18 cycles per day, the total capacity comes to 5400 kg/day.

(c) Total Facility Capacity:

The combined treatment capacity of the facility is 11,400 kg/day.

(d) Operational Capacity:

Keeping a 10% margin for downtime or excess waste, 90% of the total capacity is considered usable. Accordingly, the effective operational capacity is 10,260 kg/day.

9. That, in this manner, total quantity of waste treated / disposed per day by M/s Synergy Waste Management Pvt. Ltd. (CBWTF) is 4468.13 kg/day.

10. It is further submitted that the Project Proponent operates a dedicated fleet of 49 specialized vehicles (including 19 rented and 30 own) for the transportation of Bio-Medical Waste. In compliance with the regulatory monitoring standards, each vehicle is integrated with a GPS-based tracking system managed and maintained by a third-party service provider namely Roadcast Tech Solutions Pvt. Ltd. The fleet comprises vehicles of varying logistical capabilities; a comprehensive schedule detailing the individual cubic capacities for each of the 49 vehicles have been provided in detailed chart. On an aggregate daily basis, this fleet traverses approximately 7,200 kilometers to facilitate the timely collection and disposal of Bio-Medical Waste.

A true & typed copy of chart showing details of vehicles with Unladen/Laden and Cubic Capacity is annexed herewith and marked as **ANNEXURE R/1.**

11. It is submitted that the UPPCB vide its letter dated 14.07.2025, has also granted fresh Consolidated Consent to Operate and Authorization to the Answering Respondent/Project Proponent for Treatment and Disposal of Bio Medical Waste upto the quantity of 120 Metric Tonnes/Month under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 for a period of 06.07.2025 to 31.12.2029.

A true copy of Letter dated 14.07.2025 is annexed herewith and marked as **ANNEXURE R/2**.

12. Therefore, the present Response is being filed for appropriate orders in the interest of justice.

PRAYER

It is, therefore, most respectfully prayed to this Hon'ble Tribunal that kindly:-

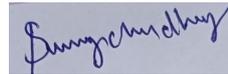
- (i) Take on record and allow the Response filed on behalf of the Respondent No.8/ Project Proponent in compliance of order dated 18.11.2025 passed by this Hon'ble Tribunal;
- (ii) To pass such other order (s) as this Hon'ble Tribunal deem fit and proper in the facts and circumstances of present case.

Applicant

Delhi

Dated : 19.12.2025

Through,



(SUNNY CHOUDHARY)
Advocate

VERIFICATION

I, Rahul, S/o Sh. Anup Singh, Aged about 28 Years, working as Manager (Operations), Address : RZ-27A, M-Block, DharamPura, Najafgarh, South West Delhi-110043, do hereby verify that the contents of paras ...1 to 12 are true to my personal knowledge and paras ...1 to 12..believed to be true on legal advice and that I have not suppressed any material fact:

Date: 18.12.2025

Place: New Delhi

For Synergy Waste Management (P) Ltd.



Applicant

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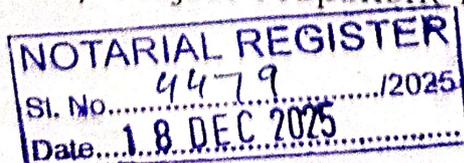
...Respondents

AFFIDAVIT

I, Rahul, S/o Sh. Anup Singh, Aged about 28 Years, working as Manager (Operations), Address :RZ-27A, M-Block, DharamPura, Najafgarh, South West Delhi-110043 do hereby solemnly affirm and declare as under:

1. That I am the Officer-in-Charge duly authorized on behalf of the Appellant/Company in the above mentioned case and well conversant with the facts and circumstances of the case as such I am competent to swear this affidavit.

2. That, the accompanying Compliance Affidavit on behalf of Respondent No.8/ Project Proponent has been drafted on my



Rahul

instructions and the contents thereof are true and correct to the best of my knowledge and belief.

- 3. That, the contents of this affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.
- 4. That, the annexures / documents filed herewith are true copies of their respective originals.

Rahul

DEPONENT

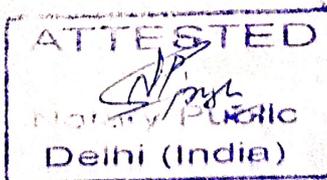
VERIFICATION

Verified at New Delhi, on this 18th day of December, 2025 that the contents in the aforesaid affidavit are true and correct to the best of my knowledge and belief.

Rahul

DEPONENT

NOTARIAL REGISTER
 Sl. No. 4479 /2025
 Date 18 DEC. 2025



JAY PRAKASH SINGH
 Advocate & Notary
 Ch. No. 534, Dwarka Court, Chambers-Blood
 Sector-10, Dwarka, New Delhi-110075
 Mob.-9871217665

Meerut Plant

S.No.	Vehicle No.	No. of Vehicle Hired / Company's Vehicle	Vehicle Make	Fuel Type	Unladen Wt (kgs)	Laden/GV Wt (kgs)	Cubic Capacity
1	UP15JT3593	19 Vehicle Rented	TATA Ace Gold	CNG	990	1790	694.00
2	UP14JT5510		TATA Ace Facelift	Diesel	840	1550	702.00
3	UP14KT4479		TATA Ace Gold	CNG	990	1630	694.00
4	UP14HT7405		Mahindra Supro	Diesel	1020	1870	909.00
5	UP14HT2016		Maruti Super Carry	CNG	975	1600	1196.00
6	UP19T9252		TATA Ace Gold	CNG	990	1630	694.0
7	UP13BT4518		PIAGGIO AUTO	Diesel	441	975	435.60
8	UP13CT4474		PIAGGIO AUTO	Diesel	505	975	305.20
9	UP14HT4524		Maruti Super Carry	CNG	975	1600	1196.00
10	UP14KT1121		Maruti Super Carry	CNG	975	1600	1196.0
11	UP14KT0772		TATA Ace Gold	CNG	990	1630	694.00
12	UP15FT0376		TATA Ace Gold	CNG	990	1630	694.00
13	UP15HT6398		Maruti Super Carry	CNG	975	1600	1197.00
14	UP15ET4459		Mahindra Supro	Diesel	1020	1870	909.00
15	UP11AT8087		TATA Ace Facelift	Diesel	840	1550	702.00
16	UP37AT6131		TATA Ace Gold	CNG	990	1630	694.00
17	UP37AT5976		TATA Ace Gold	CNG	990	1630	694.00
18	UP14KT1120		Maruti Super Carry	CNG	975	1600	1196.00
19	UP17AT4819		Maruti Super Carry	CNG	975	1600	1196.00
20	UP15FT0601	30 Vehicle Synergy Waste Management Pvt. Ltd.	TATA Ace Gold	CNG	990	1630	694.00
21	UP15FT0580		TATA Ace Gold	CNG	990	1630	694.00
22	UP15FT0610		TATA Ace Gold	CNG	990	1630	694.00
23	UP15FT0583		TATA Ace Gold	CNG	990	1630	694.00
24	UP15FT0607		TATA Ace Gold	CNG	990	1630	694.00
25	UP15FT0592		TATA Ace Gold	CNG	990	1630	694.00
26	UP15FT0608		TATA Ace Gold	CNG	990	1630	694.00
27	UP15FT0591		TATA Ace Gold	CNG	990	1630	694.00
28	UP15FT0585		TATA Ace Gold	CNG	990	1630	694.00
29	UP15FT0584		TATA Ace Gold	CNG	990	1630	694.00
30	UP15FT0598		TATA Ace Gold	CNG	990	1630	694.00
31	UP15FT0588		TATA Ace Gold	CNG	990	1630	694.00
32	UP15FT0589		TATA Ace Gold	CNG	990	1630	694.00
33	UP15FT0609		TATA Ace Gold	CNG	990	1630	694.00
34	UP15FT0596		TATA Ace Gold	CNG	990	1630	694.00
35	UP15FT0605		TATA Ace Gold	CNG	990	1630	694.00
36	UP15FT0594		TATA Ace Gold	CNG	990	1630	694.00
37	UP15FT0597		TATA Ace Gold	CNG	990	1630	694.00
38	UP15FT0599		TATA Ace Gold	CNG	990	1630	694.00
39	UP15FT0602		TATA Ace Gold	CNG	990	1630	694.00
40	UP15FT0603		TATA Ace Gold	CNG	990	1630	694.00
41	UP15FT0595		TATA Ace Gold	CNG	990	1630	694.00
42	UP15FT0582		TATA Ace Gold	CNG	990	1630	694.00
43	UP15FT0593		TATA Ace Gold	CNG	990	1630	694.00
44	UP15FT0581		TATA Ace Gold	CNG	990	1630	694.00
45	UP15FT0590		TATA Ace Gold	CNG	990	1630	694.00
46	UP15FT0587		TATA Ace Gold	CNG	990	1630	694.00
47	UP15FT0586		TATA Ace Gold	CNG	990	1630	694.00
48	UP15FT0614		TATA Ace Gold	CNG	990	1630	694.00
49	UP15FT0604		TATA Ace Gold	CNG	990	1630	694.00
Grand Total					47146	78860	36817.80



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 31973412

240785/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2025

Date: 14/07/2025

To,

M/s

SYNERGY WASTE MANAGEMENT PVT LTD

**Subharti Dental College, NH-58, Subharti Puram, Delhi-Haridwar By Pass Road,
Meerut,MEERUT,250001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SYNERGY WASTE MANAGEMENT PVT LTD** located at **Subharti Dental College, NH-58, Subharti Puram, Delhi-Haridwar By Pass Road, Meerut,MEERUT,250001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SYNERGY WASTE MANAGEMENT PVT LTD **granted for the period from 06/07/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Treatment and disposal of Bio Medical Waste	120	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	
Industrial	2.0 KLD	ETP	Reuse in Wet Scrubber/Gardening

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	PH	5.5-9.0
2	BOD	30 mg/l
3	COD	250 mg/l
4	O&G	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	
2	BOD (mg/L)	
3	TSS (mg/L)	
4	Fecal Coliform (MPN/100ml)	

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator installed with Quencher, Scrubber, Ventury Scrubber, Droplet Separator, Packed wet System, Activated Carbon Filter, Mist Eliminator and 30 Meter Stack Height From Ground Level as APCS	LPG	1	Particulate Matter	30 meter from GL
2	1 X 58.5 KVA CPCB compliant DG set	Diesel	2	Oxides of Nitrogen	As per EP Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM direction
2	2	Oxides of Nitrogen	As per CAQM direction

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the Treatment and disposal of Bio Medical Waste- 120 MT/Month (Common Bio- Medical Waste Treatment Facility (Incinerator Capacity 300 Kg/Hour, Autoclave Capacity 300 Kg/Hour And Shredder Capacity 300 Kg/Hour)- 120 MT/Month) by using raw material Bio Medical Waste only at site Subharti Dental College, Nh-58, Subharti Puram, Delhi-Haridwar By Pass Road, District-Meerut, U.P.
2. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
3. Unit shall comply with Show Cause revocation letter issued vide letter dated 11-07-2025.
4. Unit shall comply with the orders of Hon'ble NGT passed in M.A No. 90/2023 & M.A No. 94/2023 In Original Application No. 774/2022 Gaurav Garg Versus Union of India & Ors. and Unit shall comply with EC issued vide letter dated 31-03-2025 of SEIAA.
5. Unit shall comply with conditions mentioned in Environmental Clearance issued by SEIAA vide letter dated 31-03-2025.
6. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
8. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
9. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

10. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in scrubber/green belt.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
14. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
15. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks will always within the applicable norms.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
18. The unit shall monitor all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
20. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
21. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
22. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
23. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
24. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
25. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.
26. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
27. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
28. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
29. Industry shall comply with various Bio-Medical Waste Management (Amendment) Rules, 2018, Bio-Medical Waste Management Rules, 2016, Waste Management Rules as notified by MoEF&CC i.e. Plastic

Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

30. The unit shall submit the audited balance sheet for the current year.

31. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

32. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.

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Copy to:

Regional Officer, UPPCB, Meerut.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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sunny choudhary <advsunncoudharysc@gmail.com>

SERVICE OF RESPONSE OF BEHALF OF THE RESPONDENT NO.8 IN M.A. NO. 90/2023 AND 94/2023 IN O.A. NO. 774/2022 GAURAV GARD VERSUS UNION OF INDIA & ORS.

1 message

sunny choudhary <advsunncoudharysc@gmail.com>

Fri, Dec 19, 2025 at 9:21 AM

To: gouravgarg2022@gmail.com, advpriyankaswami@hmail.com

SERVICE OF RESPONSE OF BEHALF OF THE RESPONDENT
NO.8 IN M.A. NO. 90/2023 AND 94/2023 IN O.A. NO. 774/2022
GAURAV GARD VERSUS UNION OF INDIA & ORS.

WITH REGARDS

SUNNY CHOUDHARY
ADVOCATE FOR THE RESPONDENT NO. 8
MOB. 9911706606

**RESPONSE FINAL22.pdf**

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